

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1785**  
(TO BE ANSWERED ON 09.12.2015)

**PUBLIC ENTERPRISES SELECTION BOARD**

1785. SHRI N.K.PREMACHANDRAN:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government propose to strengthen Public Enterprises Selection Board (PESB);
- (b) if so, the details thereof and the functions of PESB;
- (c) whether the PESB has made certain recommendations about the appointment and qualification of CMDs and functional Directors of CPSUs;
- (d) if so, the details thereof and the steps taken to implement the recommendations of PESB; and
- (e) whether the Government has received representations in this regard and if so, the details thereof and the action taken thereon?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) and (b): The objectives and functions of the Public Enterprises Selection Board (PESB) revised after a comprehensive review vide Government of India, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training's Resolution No. 27(21)-EO/86(ACC) dated 3<sup>rd</sup> March, 1987 inter-alia provide that functions of the PESB shall be:

- (i) To be responsible for the selection and placement of personnel in the posts of Chairman, Managing Director or Chairman-cum-Managing Director (Level-I) and Functional Director (Level-II) of PSEs as well as in posts at any other level as may be specified by the Government;
- (ii) To advise the Government on matters relating to appointment, confirmation or extension of tenure and termination of the services of personnel of the above mentioned levels;
- (iii) To advise the Government on the desired structure at the Board level, and for senior management personnel, for each PSE or group of PSEs;

Contd. 2/-

- (iv) To advise the Government on a suitable performance appraisal system for both the PSEs and the managerial personnel in such enterprises;
- (v) To build a data bank containing data relating to the performance of PSEs and its officers;
- (vi) To advise the Government on formulation and enforcement of a Code of Conduct and Ethics for managerial personnel in PSEs;
- (vii) To advise the Government on evolving suitable training and development programmes for management personnel in PSEs.

There is no decision to further strengthen PESB.

(c) to (e):No recommendations regarding the policy related to the appointment and qualification of CMDs and Functional Directors of CPSEs have been received from PESB. Representations/suggestions received from time to time regarding, inter-alia, criteria of shortlisting of candidates, State PSUs etc. have been taken note of.

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